

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

CP (IB) NO. 131/Chd/CHD/2017

**Under Section 9 of the Insolvency
and Bankruptcy Code, 2016.**

M/s. Raghbir Singh Balwan SinghPetitioner-Operational Creditor

Versus

M/s. Best Foods LimitedRespondents-Corporate Debtor

Present: Mr. Deepankur Sharma, Advocate for petitioner-Operational Creditor
Mr. Arun Saxena & Mr. Praveen Gupta, Advocates for respondent-
Corporate Debtor.

Learned counsel for the petitioner filed affidavit of service.

Mr. Arun Saxena, Advocate who is representing the respondent-
Corporate Debtor in CP (IB) No. 117/Chd/CHD/2017 fixed for today accepts
notice for the respondent but submits that the copy of petition along with entire
paper book was not supplied to him. Let the same be supplied to the learned
counsel for the respondents during course of the day on proper receipt. Mr.
Saxena, Advocate filed Memo of Appearance and accepts notice.

List this matter on 30.01.2018 for arguments. The reply/objections
by the respondents, if any, be filed at least three days before the date fixed
with copy advance to the counsel opposite.

Sd/-
(Justice R.P.Nagrath)
Member (Judicial)

January 16, 2018
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